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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 202/2005

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FORM NO. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

Original Application No. 202/05

Misc. Petition No.

Contempt Petition No.

Review Application No.

Applicant(s): Rajen Das

Respondent(s): U.O. I. 901

Advocate for the Applicant(s): - M. Chander, S. Nath, S. Das Chandru

Advocate for the Respondent(s): - CGSL

Notes of the Registry	Date	Order of the Tribunal
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3.8.2005

This application is in form
is filed/C. P. for Rs. 50/-
deposited vide JPC/BD
No. 2061/156484

Dated 29.7.05

The application is disposed of
at the admission stage itself in
terms of the order passed in separate
sheets.

Deeb
Dy. Registrar

Deeb

ICB
Member

Deeb
Vice-Chairman

Steps not taken

22.8.05

Copy of the judgment
has been sent to the
Office for issuing the
Notice to the applicant as
well as to the ADD.
counsel for the Respondent

Deeb

Received
Deeb Das
Addl. C.M.
22/8/05

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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

O.A. No. 202 of 2005.

DATE OF DECISION: 03.08.2005

Shri Rajen Das

APPLICANT(S)

Mr. M. Chanda, Mr. S. Nath
Ms. S. Das Choudhury

ADVOCATE FOR THE
APPLICANT(S)

VERSUS -

U.O.I. & Others

RESPONDENT(S)

Ms. U. Das, Addl.C.G.S.C.

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR. K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgments?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

no

Judgment delivered by Hon'ble Vice-Chairman.

G. Sivaranjan

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application Nos. 202/2005

Date of Order : This the 3rd day of August 2005.

The Hon'ble Sri Justice G. Sivarajan, Vice-Chairman.

The Hon'ble Sri K.V. Prahladan, Administrative Member.

Sri Rajen Das,
Working as Driver,
Office of the Regional Director,
Narcotics Control Bureau,
N.E. Regional Unit,
Videocon House, 1st Floor,
Paona Bazaar, Imphal - 795001. Applicant

By Advocates Mr. M. Chanda, Mr. S. Nath, Ms. S. Das Choudhury.

- Versus -

1. The Union of India,
Represented by the Secretary to the
Government of India,
Ministry of Finance,
Department of Revenue, North Block,
New Delhi - 110 001.
2. The Director General,
Narcotics Control Bureau (HQ),
West Block No. 1, Wing No. 5,
Sector - I, R.K. Puram,
New Delhi - 110 066.
3. The Zonal Director,
Eastern Zonal Unit,
Narcotics Control Bureau,
4/2, Karaya Road,
Kolkata - 700017.
4. The Regional Director,
North East Regional Unit,
Narcotics Control Bureau
Videocon House, 1st floor,
Paona Bazar, Imphal - 795 001.
5. The Assistant Director (Admn.)
Narcotics Control Bureau (HQ)
West block No. 1, Wing No. 5,
Sector-I, R.K. Puram, New Delhi - 110 006. Respondents

By Ms. U. Das, Addl. C.G.S.C.

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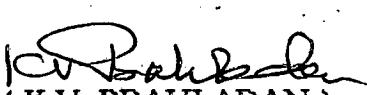
O R D E R (ORAL)

SIVARAJAN. J. (V.C.)

The applicant is a Driver in the office of the Regional Director, Narcotics Control Bureau, N.E. Regional Unit, Imphal. He has filed this application seeking for direction to the respondents to grant double House Rent Allowance to him for the period from 01.04.1994 to 31.12.1999 and further from January 2003 onward with all consequential benefits including arrear monetary benefits. It is stated that the applicant of late filed representations (Annexure - VI series) on 03.08.2004 and 29.12.2004 for the said relief.

2. We have heard Mr. M. Chanda, learned counsel for the applicant and Ms. U. Das, learned Addl. C.G.S.C. for the respondents.
3. Since the representations (Annexure - VI series) filed by the applicant is pending before the concerned respondent, it will not be proper on the part of this Tribunal to consider the matter on merits. In the circumstances, the O.A. is disposed of at the admission stage itself by directing the concerned respondents to consider the representations (Annexure - VI series) and pass reasoned orders thereon within a period of four months from the date of receipt of this order.

The application is disposed of as above at the admission stage itself. The applicant will produce this order before the concerned respondents for compliance.


(K.V. PRAHLADAN)
ADMINISTRATIVE MEMBER


(G. SIVARAJAN)
VICE CHAIRMAN

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI

O.A. No. 202 /2005

Sri Rajen Das.
-Vs-
Union of India & Ors.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

30.01.1991- Applicant was initially appointed as Driver in the Narcotics Control Bureau, Calcutta and accordingly he joined as Driver in the office of Eastern Zonal Unit (FOP) of Narcotics Control Bureau, in Calcutta. (Annexure-I)

01.04.1991- Applicant was relieved from Eastern Zonal Unit (FOP) of Narcotics Control Bureau, Calcutta to join on deputation to the office of the Competent Authority, Eastern Region, Calcutta. (Annexure-II)

06.07.1993- Applicant was transferred and posted in Narcotics Control Bureau, Imphal Regional Unit, Imphal. (Annexure-III)

31.03.1994- Applicant was released from the office of the Competent Authority, Calcutta on completion of three years terms of deputation to facilitate to join at NCB, Imphal Unit. Applicant accordingly joined at Imphal on 08.04.1994. (Annexure-IV)

12.01.2000- Applicant was selected for appointment as Driver on deputation basis in the office of the Director General of Inspection, Customs and Central Excise, Eastern Regional Unit, Kolkata and accordingly released from NCB, Imphal to facilitate his joining at Kolkata. (Annexure-VII)

20.01.2003- Applicant was repatriated to his parent department i.e. Narcotics Control Bureau and directed to join at NCB, Imphal. (Annexure-VIII)

03.02.2003- Applicant joined at Imphal and has been working there till now.

14.12.1983- Govt. of India, Ministry of Finance made certain special provisions for certain incentives for the employees serving in remote areas including N.E. Region, which provided for payment of double HRA in respect of the accommodation retained by such employees at his old station as well as her accommodation at the new station. (Annexure- V)

03.08.2004, 29.12.04-Applicant submitted representations to the Respondent No. 5, informing about retention of rented house in Kolkata for keeping

Rajen Das.

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his family and also of his rented house at Imphal for his own stay and prayed for grant of double HRA. (Annexure-VI Series)

05.01.2005- Applicant submitted another representation praying for grant of double HRA from the period from 01.04.94 to 31.12.99 and further from January' 2003 onward. Respondent No. 5 forwarded the said representation to the Respondent No. 3 for necessary action but with no result. (Annexure-IX)

Hence this Original Application before this Hon'ble Tribunal.

P R A Y E R S

Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

1. That the Hon'ble Tribunal be pleased to direct the respondents to grant double HRA to the applicant for the period from 01.04.94 to 31.12.1999 and further from January, 2003 onward with all consequential benefits including arrear monetary benefits.
2. Costs of the application.
3. Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

Interim order prayed for.

During pendency of this application, the applicant prays for the following interim relief: -

1. That the Hon'ble Tribunal be pleased to direct the respondents to pay the double HRA from the current month to the applicant as an interim relief.
2. That the respondents be directed that the pendency of this application shall not be a bar to the respondents for considering the representation of the applicant.

Rajen Das.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 202 /2005

BETWEEN

Shri Rajen Das.
Working as Driver.
Office of the Regional Director,
Narcotics Control Bureau.
N.E. Regional Unit,
Videocon House, 1st Floor,
Paona Bazaar, Imphal-79501.

...Applicant.

-AND-

1. The Union of India,
Represented by the Secretary to the
Government of India,
Ministry of Finance,
Department of Revenue, North Block,
New Delhi- 110001.
2. The Director General,
Narcotics Control Bureau (HQ),
West Block No.1, wing No. 5,
Sector-I, R.K. Puram,
New Delhi-110066.
3. The Zonal Director,
Eastern Zonal Unit,
Narcotics Control Bureau,
4/2, Karaya Road,
Kolkata-700017.
4. The Regional Director,
North East Regional Unit,
Narcotics Control Bureau,
Videocon House, 1st floor,
Paona Bazar. Imphal-795001.
5. The Assistant Director (Admn.)
Narcotics Control Bureau (HQ),
West Block No-1, Wing No. 5,
Sector-I, R.K. Puram,
New Delhi-110066.

...Respondents.

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Filed by the applicant
through: Subrata Nath
Advocate
02.08.05

Rajen Das.

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made not against any particular order but against non-consideration of the representations of the applicant for grant of benefit of double HRA as per Government rules for keeping his family at his last place of posing outside N.E. Region i.e. in Kolkata.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the period of limitation prescribed under Section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case.

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India. He belongs to Scheduled Caste category and hails from a very poor family.

4.2 That your applicant was initially appointed as Driver in the Narcotics Control Bureau, Calcutta vide office letter No. NCB F. No.: 3/FORP/CAL/90/281 dated 28/29.01.1991, and he joined in the office of the Eastern Zonal Unit (FOP) of Narcotics Control Bureau in Calcutta on 30.01.1991. He was thereafter relieved w.e.f. 01.04.1991 (forenoon) from the said Eastern Zonal Unit (FOP unit), Narcotics Control Bureau, Kolkata vide order No. NCB F. No. 98/CAI./90/740 dated 01.04.1991 for joining on deputation to the office of the Competent Authority, Eastern Region, 20, Abdul Hamid Street, Kolkata-700069 w.e.f. 01.04.1991 (forenoon).

Rajen Das.

(Copy of offer letter dated 28/29.01.1991 and order dated 01.04.1991 are annexed hereto as Annexures-I and II respectively).

4.3 That vide order No. NCB F. No. II/17(1)/93-Estt. (C)/10867 dated 06.07.1993, the applicant was posted in Narcotics Control Bureau, Imphal Regional Unit, Imphal on reversion from the office of the Competent Authority, Kolkata. Pursuant to the said order and the subsequent departmental communications thereof, the applicant was ultimately repatriated and relieved from the office of the Competent Authority w.e.f. 31.03.1994 (A.N.) on completion of his three years term of deputation vide release order No. CA/CAL/I-5/PT-II/93-94/1158 dated 31.03.1994 so as to facilitate his joining at NCB, Imphal unit. Thereafter, the applicant joined at Imphal in the North East Regional unit of the Narcotics Control Bureau (NCB) on 08.04.1994.

(Copy of order dated 06.07.1993 and order dated 31.03.1994 are annexed hereto as Annexure -III and IV respectively).

4.4 That at the time of his joining at Imphal on 08.04.94, the applicant left his old parents and one dependent sister in a rented house in Kolkata i.e. at the last place of his posting. It was not possible for him to bring his old and ailing parents with him to such remote place (Imphal) and as such he was compelled to keep them in Kolkata where he was working prior to his transfer to Imphal. His family consists of his old parents and one dependent sister who were kept in a rented house in Kolkata, located at 17/A, Ramesh Mitra Road, Bhowanipur, Kolkata-25.

4.5 That the Govt. of India vide Ministry of Finance O.M. No. 20014/3/83-E. IV dated 14.12.1983 and subsequent clarifications thereof, made special provisions for certain incentives for the employees serving in remote areas including N.E. Region which interalia, provided for payment of double house rent allowance (HRA) in respect of the accommodation retained by

Rajen Das.

such employees at his old station as well as her accommodation at the new station. The relevant extract of the Scheme as compiled in page No. 554 to 557 of Swamy's Compilation of FRSR Part-I General Rules in this context is quoted below: -

III

Payment of Double House Rent Allowance

" The undersigned is directed to refer to Para. 5 of this Ministry's O.M No. 20014/3/83-E. IV. Dated 14.12.1983 on the subject noted above, and to state that the question of payment of House Rent Allowance to Central Govt. civilian employees who are posted in the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh, Mizoram, Andaman and Nicobar Islands has been considered and the President is pleased to decide as follows:-

- (a) Central Govt. employees who were in occupation of hired private accommodation at the last station of posting before transfer to any of the States/Union Territories mentioned above may be draw House Rent Allowance admissible to them at that station.
- (b) Such Central Govt. civilian employees may also be allowed to draw in addition to (a) above, House Rent Allowance at the rates admissible at the new place of posting in the aforesaid states/Union Territories in case they live in hired private accommodation.
- (c) The benefits mentioned in (a) and (b) above will also be admissible to central Govt. employees who get transferred from one station of a State/Union Territory of the North Eastern region to another state/Union territory of the N.E. Region mentioned above."

Initially the order was made effective for the period from 01.11.1983 to 31.10.1986 and thereafter extended in perpetuity by subsequent office memorandums.

(Copy of page 554 to 557 of Swamy's Compilation of FRSR is annexed hereto as Annexure- V).

Rajen Das.

4.6 That it is stated that the applicant is a bonafide resident of Kolkata and he was transferred from Kolkata to N.E. Region, when he kept his family in a rented house at his last place of work i.e. Kolkata as stated above, at the time of his proceeding to Imphal on transfer. In addition to that another rented house has been taken by him at his new place of work i.e. Imphal for his own stay. As such he is entitled to get double HRA in respect of his rented house at Kolkata and that at Imphal as stated above, in terms of the O.M dated 14.12.1983 aforesaid.

4.7 That the applicant after his joining at Imphal on 08.04.1994, submitted representation on 03.08.2004 to the respondent No. 5 informing about retention of rented house in Kolkata for keeping his family and also of his rented house at Imphal for his own stay and prayed for grant of double HRA, which he is entitled to get as per Government rules stated above. Thereafter, he submitted another representation on 29.12.04 praying for double HRA. But the prayer of the applicant has not been considered.

(Copy of representation dated 03.08.04, dated 29.12.04 are annexed hereto as Annexure- VI (Series)).

4.8 That eventually, the applicant was selected for appointment as Driver on deputation basis in the office of the Directorate General of Inspection, Customs and Central Excise, Eastern Regional Unit, Kolkata. Accordingly, vide order No. NCB. F.No.1/22/Estt/NCB/Cal/97 dated 12.01.2000, issued by the Respondent no. 3, the applicant was relieved from the duties of North east Regional unit of the NCB, Imphal so as to facilitate his joining on deputation to the office of the Assistant Director, Directorate General of Inspection, Customs and Central Excise, Eastern Regional Unit, Kolkata.

(Copy of release order dated 12.01.2000 is annexed hereto for perusal of Hon'ble Tribunal as Annexure-VII).

4.9. That after completion of his tenure of deputation stated above, the applicant was eventually repatriated to his parent department i.e. narcotics Control Bureau and vide order No. C.No.30-ERU/Estdt/Gr.D/2000/149 dated 20.01.2003 he was relieved from the services of the Directorate General of Inspection, Customs and Central Excise, Eastern Regional Unit, Kolkata w.e.f 20.01.2003 (AN) with direction to report for duty at his original place of posting in his parent department i.e. Narcotics Control Bureau, North East Regional Unit, Imphal. Accordingly, the applicant joined back at Imphal on 03.02.2003 and has been working there till now.

(Copy of release order dated 20.01.2003 annexed hereto as Annexure-VIII).

4.10 That after joining again at Imphal on 03.02.03, the applicant requested the competent Authorities again for grant of double HRA to him since his family continued to stay in the rented house in Kolkata as stated above. Finding no response, the applicant submitted a fresh representation on 05.01.05 praying for grant of Double HRA for the period from 01.04.94 to 31.12.99 and further from January, 2003 onward. The said representation was forwarded by the Respondent No. 5 to Respondent No. 3 vide letter dated 05.01.05 for necessary action, but with no results.

(Copy of letter dated 05.01.05 is annexed hereto for perusal of Hon'ble Tribunal as Annexure-IX).

4.11 That due to non-payment of double HRA, the applicant has been suffering great financial losses and finding it extremely difficult to run two establishments with his meagre income. It is relevant to mention here that he is the only bread earner for his family and hails from a very poor family background. As such finding no other alternative, the applicant is approaching this Hon'ble Tribunal for protection of his legitimate right and interest and it is a fit case for the Hon'ble Tribunal to interfere with

Rafin Das.

and to protect the rights and interests of the applicant directing the respondents to pay double HRA to the applicant as provided under the law with all consequential benefits including arrears.

4.12 That this application is made bonafide and for the cause of justice.

5. Grounds for relief(s) with legal provisions.

- 5.1 For that, the applicant is entitled to get double HRA as provided under the Special incentives Scheme for central Govt. employees posted at N.E. Region laid down by the Government.
- 5.2 For that, the applicant has acquired a valuable legal right for getting the HRA in respect to his accommodation retained at his old station i.e. Kolkata for his family in addition to that at the new station of posting i.e. Imphal in terms of O.M dated 14.12.1983 (Annexure- V).
- 5.3 For that, the denial of the legitimate benefit of double HRA to the applicant is a violation of the professed policy of the Government.
- 5.4 For that, due to non-payment of double HRA as per the Scheme, the applicant has been suffering irreparable financial loss.
- 5.5 For that, the applicant submitted representations to the Respondents time and again praying for double HRA which was also duly forwarded by the competent authority, but with no results.
- 5.6 For that, the applicant is a poor low-salaried employee and it is difficult for him to maintain two rented accommodations at two places with his meagre income.
- 5.7 For that, non-consideration of grant of double HRA to the applicant as per the Government scheme is arbitrary, unjust, unfair, illegal and malafide.

6. Details of remedies exhausted

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

Rojin Das.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1. That the Hon'ble Tribunal be pleased to direct the respondents to grant double HRA to the applicant for the period from 01.04.94 to 31.12.1999 and further from January, 2003 onward with all consequential benefits including arrear monetary benefits.
- 8.2. Costs of the application.
- 8.3. Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for:

During pendency of this application, the applicant prays for the following interim relief: -

- 9.1 That the Hon'ble Tribunal be pleased to direct the respondents to pay the double HRA from the current month to the applicant as an interim relief.

Rajin Das.

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9.2 That the respondents be directed that the pendency of this application shall not be a bar to the respondents for considering the representation of the applicant.

10.

This application is filed through Advocates.

11. Particulars of the I.P.O.

i)	I.P.O. No.	: 20 G 156484.
ii)	Date of Issue	: 29.7.05
iii)	Issued from	: G.P.O. Guwahati
iv)	Payable at	: G.P.O. Guwahati

12. List of enclosures.

As given in the index.

Rajen Das.

VERIFICATION

I, Shri Rajen Das, S/o Shri Jatin Das, aged about 40 years, resident of 11/A, Monohar Pokur Road, Kalighat, Kolkata, presently working in the office of the Regional Director, Narocotics Control Bureau, Regional Unit, Pawnia Bazar, Imphal, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 10th day of July 2005.

Rajen Das

BY SPL. MESSENGER

Tel No. 47-4589, 44-0556

भारत सरकार

वित्त मंत्रालय

राजस्व विभाग

स्वापक नियंत्रण ब्यूरो

पूर्व अंचलिक ब्यूरो

४/२, कराता रोड, (बीमरी गाँव),

कलकत्ता-७०० ०१७

Dated: 28.01.91

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
NARCOTICS CONTROL BUREAU
EASTERN ZONAL UNIT
47, KARATA ROAD, (3RD FLOOR)
CALCUTTA-700 017

NCB F. No.: 5/FORP/CAL/90/281

To

Shri Rajen Das
S/o, Shri J. Das
17A, Ramesh Mitra Road
Bhowanipur
Calcutta - 700 025.

Sub: Offer Letter for the post of DRIVER in the
NARCOTICS CONTROL BUREAU, CALCUTTA.

You have been selected for the post of DRIVER and
Offer Letter has been issued in your favour.

You are directed to report for duty on or before
31st January, 1991.

If no reply is received or you fail to report
for duty by the above date, the offer of appointment will
be treated as cancelled.

The offer of appointment alongwith the blank forms
medical examination and others are sent herewith for being
duly filled in.

Encl: As Above.

ASSISTANT DIRECTOR

5, N.C. 28/11

sg:

Atul
Advocate

Dated: 14.1.91

M E M O R A N D U M

SUBJECT:-NCB-~~4~~stt- Recruitment to the post of DRIVER
in the Narcotics Control Bureau -

The undersigned hereby offers Shri Rajan Dass a temporary post of Driver in the C.A.'s office Narcotics Control Bureau's Calcutta on a pay of Rs.950-1500 plus usual Allowances in the scale of Rs.950-20-1150-EB-25-1500 on provisional basis subject to verification of his character and antecedents. The appointee will also be entitled to draw dearness. The other allowances at the rates admissible under the rules and subject to the conditions laid down in the Rules and orders governing the grant of such allowances in force from time to time:

2. The terms of appointment are as follows:-

- i) The post is temporary. In the event of its becoming permanent, the candidate's claim for permanent absorption will be considered in accordance with rules in force against the vacancies earmarked for direct recruitment personnel.
- ii) The appointment may be terminated at any time by a month's notice given by either side, viz, the appointee or the appointing authority, without assigning any reason. The appointing authority, however, reserves the right of terminating the service of the appointee forthwith or before the expiration of the stipulated period of notice by making payment to him of a sum equivalent to the pay & allowances for the period of notice or the unexpired portion thereof.
- iii) The appointment carries with it the liability to serve in any part of India.
- iv) Other conditions of service will be governed by the relevant rules and orders in force from time to time.

3. The appointment will be further subject to :-

- i) Production of certificate from the competent Medical authority viz, the authorised medical attendant.
- ii) Submission of a declaration in the enclosed form (Annexure-I) and in the event of the candidate's having more than one wife living, or being married to a person having more than one wife living or being married to a person having more than one wife living, the appointment will be subject to the candidate's being exempted from the enforcement of the recruitment in this behalf.
- iii) Taking of an oath of allegiance to the Constitution of India in the enclosed prescribed form (Annexure-II)
- iv) Production of the following certificates:

Contd.....2/-

- a) Certificate / and other certificates of Educational and technical qualification (In original).
- b) Certificate of age (in original).
- c) Two character certificates in the enclosed prescribed form (Annexure-III).
- d) Certificate in the enclosed prescribed form in Support of the candidate's claim to belong to a schedule caste/ or tribe community(Annexure-IV).

4. The candidate should also note that he is to conform to rules governing discipline and conduct in force in this Bureau and which may be imposed by the Government on all their employees from time to time.

5. If any declaration given or information furnished by the candidate prove to be false or if the candidate is found to have wilfully suppressed any material information, he will be liable to removal from service and such other action as the Government may deem necessary.

6. No travelling allowance will be allowed for joining the appointment and the past service will not count towards seniority in this Bureau.

7. The inter-seniority of Shri Rajan Dass will be determined in accordance with his position in the panel and not from the date of his joining.

8. If Shri Rajan Dass accepts the offer on the above terms he should report to the Deputy Director, Narcotics Control Bureau, Calcutta, on or before 31st Jan., 1991.

9. If no reply is received or the candidate fails to report for duty by the above date, the offer of appointment will be treated as cancelled.


(S.K.GOEL)
DEPUTY DIRECTOR (ADMN.)

To

Shri Rajan Dass
Through Deputy Director,
Narcotics Control Bureau,
CALCUTTA.

Copy to :-

Personal file/Service Book.

- 14 -
GOVERNMENT OF INDIA
NARCOTICS CONTROL BUREAU
EASTERN ZONAL UNIT
4/2, KARAYA ROAD (3rd FLOOR)
CALCUTTA - 700 017

ANNEXURE-II

N.C.B.F. No. 98/CAL/90/ 760

Dated 1st April 1991

ORDER

In pursuance of Government of India, Office of the Competent Authority, Eastern Region, (Smugglers & Foreign Exchange Manipulators (Forfeiture of property) Act, 1976) Calcutta's letter No. CA/CAL/BAHM(FOP) A/R/7304 dt 21st March, 1991 Shri Rajen Das, Driver of the erstwhile Forfeiture of Property Unit of Narcotics Control Bureau, Calcutta is hereby relieved from 1-4-1991 forenoon to join Office of the Competent Authority, Eastern Region, 20, Abdul Hamid Street (4th floor), Calcutta-700069 as Driver on 1-4-1991 (forenoon).

(S. M. S.)
Assistant Director
Narcotics Control Bureau
(EZU), Calcutta

Copy to :

1. The Competent Authority, Eastern Region, Smugglers & Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, 20-Abdul Hamid Street (4th floor) Calcutta - 700.069.
2. The Deputy Director (Adm), Narcotics Control Bureau, Ranjit Hotel (5th floor), Maharaja Ranjit Singh Marg, New Delhi-110002.
- ✓ 3. Shri Rajen Das, Driver, Narcotics Control Bureau, (FOP) Unit, Calcutta- 17.
4. Bill Section, Narcotics Control Bureau, Calcutta.

S. N. 1/1/91
(S. M. S.)
Assistant Director
Narcotics Control Bureau
(EZU), Calcutta

*M. S. S.
Advocate*

GOVERNMENT OF INDIA,
MINISTRY OF FINANCE,
DEPARTMENT OF REVENUE,
NARCOTICS CONTROL BUREAU,
WEST BLOCK NO.1, WING NO.5
2ND FLOOR, R.K.PURAM,
NEW DELHI - 110065.

NCB F.NO. I, /17(1)/93-Estt(C)

Dated: 30.6.93

O R D E R

Sh. Rajan Dass, Driver, who was appointed in the erstwhile Forfeiture of Property Unit of NCB, Calcutta, is hereby posted in Narcotics Control Bureau, Imphal Regional Unit, Imphal on reversion from C.A. vide Ministry's order No. 16(2)/93-CA, dated 16.2.93. This order will come into effect from the date of assumption of duty by Sh. Rajan Dass at Imphal Regional unit.

Jayni Lamba

(Miss J. Lamba)
Dy. Director (Admn.)

Copy to:-

1. Sh. Rajan Dass, Driver through Deputy Director, Narcotics Control Bureau, Calcutta.
2. Deputy Director, Narcotics Control Bureau, Calcutta to inform headquarter of his date of joining.
3. Asstt. Director, Narcotics Control Bureau, Imphal
4. Under Secretary to the Govt. of India, Ministry of Finance, North Block, New Delhi w.r. to his office letter quoted above.
5. Pay & Accounts Officer, Ministry of Finance, Department of Revenue, New Delhi.
6. Guard file.

Atul
Advocate

ORDER NO. 165

Shri Rajen Das, Driver, who is working in this organisation on deputation and is under order of reversion to the Narcotics Control Bureau on completion of his three years' term of deputation as per Dy. Director, Narcotics Control Bureau, West Block No. 1, Wing No. 5, R.K. Puram, New Delhi's Order No. NCB F.NO. II/17(1)/93-Estt.(C)/10863 dated 30.6.6.7.1993, is hereby released from this organisation w.e.f. 31.03.1994 (A.N) to enable him join the office of the Narcotics Control Bureau, Imphal Regional Unit, Imphal, where he has ordered to be posted on reversion.

(A. K. Biswas)
Superintendent (Admn.),
Competent Authority, Calcutta.

Office of the Competent Authority & Administrator,
20, Abdul Hamid Street (4th Floor) : Calcutta-69.

Memo No. CA/CAL/I-5/93-94/1159-65 Dated: 31.03.1994

Copy forwarded for information & necessary action to:-

1. Dy. Director (Admn.), Narcotics Control Bureau, West Block No. 1, Wing No. 5, 2nd Floor, R.K. Puram, New Delhi-1100066 with reference to the order as quoted above and clarificatory letter No. F.II/17(1)/93-Estt.(C) dated 2.2.1994 on the subject.
2. Dy. Director, NCB, Eastern Zonal Unit, 4/2, Kayaya Road, Calcutta.
3. Asstt. Director, Narcotics Control Bureau, Imphal.
4. Accounts Officer, ZAO, CEDT, 20, British Indian Street, Calcutta.
5. Accounts Officer, CC(A)'s Field Pay Unit, Calcutta.
6. Shri Rajen Das, Driver.
7. Bill Section of this organisation.

(A. K. Biswas)
Superintendent (Admn.),
Competent Authority, Calcutta.

AA
Advocate

Payment of double House Rent Allowance -

The undersigned is directed to refer to Para 5 of this Ministry's O.M. No. 20014/3/83-E. IV, dated the 14th December, 1983, on the subject noted above, and to state that the question of payment of House Rent Allowance to Central Government Civilian employees who are posted in the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh, Mizoram, Andaman and Nicobar Islands has been considered and the President is pleased to decide as follows:—

- (a) Central Government employees who were in occupation of hired private accommodation at the last station of posting before transfer to any of the States/Union Territories mentioned above may be allowed to draw House Rent Allowance admissible to them at that station.
- (b) Such Central Government Civilian employees may also be allowed to draw, in addition to (a) above, House Rent Allowance at the rates admissible at the new place of posting in the aforesaid States/Union Territories in case they live in hired private accommodation.
- (c) The benefits mentioned in (a) and (b) above will also be admissible to Central Government employees who get transferred from one station of a State/Union Territory of the North-Eastern Region to another State/Union Territory of the North-Eastern Region mentioned above.

2. These orders will take effect from 1st November, 1983 and will remain in force for a period of three years up to 31st October, 1986.

*Attested
from Advocate*

3. These orders will also mutatis mutandis apply with effect from 1st March, 1984, to the Central Government employees posted in Lakshadweep.

[G.I., M.F., O.M. No. 11016/1/E. II (B) 84, dated the 25th March, 1984 and O.M. of even number, dated the 21st May, 1984.]

Clarification.—With reference to Orders at III above, some references have been received from Ministries/Departments seeking clarification about the admissibility of HRA under Para. 1 (c) of the above-mentioned OM.

2. The point raised and the clarifications are given as under—

Point raised	Clarification
Whether benefit of HRA would be admissible under Para. 1 (c) of the above-mentioned OM to those civilian Central Government employees in the North-Eastern Region, who have not been posted from outside N.E. Region but have been transferred within North-Eastern Region and keep their families at the last duty station	<p>The benefit of HRA under Para. 1 (c) of this Ministry's OM, dated 22-3-1984, is admissible only to those Central Government civilian employees who are transferred from outside North-Eastern Region and who continue to keep their families outside N.E. Region at the last duty station. These Central Government employees, on subsequent transfer to another State/Union Territory, within the North-Eastern Region, would continue to be entitled to this benefit provided their families continue to stay in the same place outside the North-Eastern Region.</p> <p>Those employees who have not been posted to the North-Eastern Region from outside the North-Eastern Region will not be entitled to this benefit.</p>

[G.I., M.F., O.M. No. 2 (6) 24-E. II (B), dated the 17th December, 1984.]

It has been decided that civilian employees of the Central Government serving in the Union Territories/States of North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep may be allowed revised rates of HRA with effect from 1-10-1986, in terms of this Ministry's O.M. No. 11013/2/86-E. II (B), dated the 23-9-1986 and O.M. No. 11013/2/86-E. II (B), dated 19-3-1987, for the last place of posting on their transfer to the States/

Union Territories in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep.

2. The other conditions for drawal of the allowances remain the same.

[G.I., M.F., O.M. No. 11016/1/E. II (B) 34, dated 28th January, 1982.]

Clarifications.—1. The benefit of HRA will not be available to those Central Government servants on their transfer to the States/Union Territories who have shifted their families to a station other than the last place of posting or who brought their families to the place of their transfer/posting and claimed transfer T.A., but later on sent their families to their last place of posting or to some other place due to certain reasons. (Since modified—see orders below Clarification 4).

2. The concession will be available to those Central Government servants who are keeping their families in rented houses or in their own houses at the last place of posting and were in receipt of H.R.A. at that place, in addition to the benefits available at the new place of posting till the concerned Government servants remain posted in the States/Union Territories.

3. The concession will be available to the Central Government servant without any change in the quantum of H.R.A. at the last station where the family continues to stay, till the concerned Government servant remains posted in the specified areas and the family continues to stay at the last station.

4. Employees transferred to the specified areas will be entitled to H.R.A. "admissible to them" at the last station. H.R.A. will be admissible at the last station only, if the employee was getting it at the last place of posting and the family stays back and other conditions for H.R.A. are satisfied.***

[G.I., M.F., O.M. No. 11014/1/E. III (B) 34, dated 28th May, 1986.]

In partial modification of the Clarifications 1 and 4 above, it is clarified that the Central Government employees on their transfer/posting to North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands shall be entitled to House Rent Allowance with reference to the last place of posting, if otherwise admissible, irrespective of whether they have claimed transfer T.A. for family or not, subject to the condition that hired private accommodation or owned house at the last station of posting is put to bona fide use of the members of the family.

2. The other clarifications issued against the points at Sl. Nos. 2 and 3 above shall continue to apply while regulating claims for House Rent Allowance.

[G.I., M.F., O.M. No. 11014/1/34-E-II (B), dated 28th March, 1988.]

Revised rates of H.R.A. admissible from 1-8-1997.—Reference orders above, consequent upon the revision of the rates of House Rent Allowance with effect from 1-8-1997. Pursuant to decisions taken on the recommendations of Fifth Pay Commission, it has been decided that civilian employees of

APPX 9)

INCENTIVES FOR SERVING IN REMOTE AREAS

557

the Central Government transferred and posted in the Union Territories and States of North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep from a date prior to 1-8-1997 and whose families have stayed back at the last station of posting for which they are getting HRA at the rate applicable for the last station of posting may be allowed revised rates of HRA as applicable at the last place of posting with effect from 1-8-1997. However, HRA amount may be calculated based on the pay drawn by the officer at the time of transfer in the said region.

2. This will not be applicable to such employees who were transferred out of the N-E Region, Andaman & Nicobar Islands and Lakshadweep before 1-8-1997.

3. The other condition for drawal of the allowance shall remain the same.

4. In so far as the persons serving in the Indian Audit & Accounts Department are concerned, these orders issue after consultation with the Comptroller & Auditor-General of India.

[G.I., M.F., O.M. No 2 (3412) B/97, dated 12th August 1997]

Translated from Hindi

Annexure-VI (Series)

Date: 03.08.2004

To.

Assistant Director,
Narcotics Control Bureau,
Regional Unit
Imphal.

Sub:- (Double HRA, as per rule)

Sir,

I, Rajen Das joined service at N.C.B, Kolkata in January' 1991 and served at Kolkata upto March' 1994, Kolkata is my home town and my family reside at Kolkata.

After that in April 1994 I was transferred at N.C.B, Imphal and upto December' 1999 I served at N.C.B Imphal and my whole family reside at Kolkata.

After that in January' 2000, I was transferred from N.C.B Imphal to Customs and Central Excise, Kolkata and I served at Kolkata upto January' 2003.

Thereafter, in the month of February' 2003 I was transferred and posted from Customs and Central Excise, Kolkata to N.C.B Imphal and at present I am serving upto August 2004 at Imphal whereas my whole family residing at Kolkata.

I, therefore, pray that double H.R.A shall be paid to me as per rule.

Yours faithfully

Sd/- Illegible

(RAJEN DAS)

Driver,
N.C.B.R.U, Imphal.

*Attended
Mr. Advocate*

Translated from Hindi

Annexure-VI (Series)

Date: 29.12.2004

To.

Assistant Director,
Narcotics Control Bureau.
Regional Unit
Imphal.

Sub: - (Double HRA, as per rule)

Sir,

I, Rajen Das joined service at N.C.B, Kolkata in January' 1991 and served at Kolkata upto March' 1994, Kolkata is my hometown and my family reside at Kolkata.

After that, in April 1994 I was transferred at N.C.B, Imphal and upto December' 1999 I served at N.C.B Imphal and my whole family reside at Kolkata.

After that, in January' 2000, I was transferred from N.C.B Imphal to Customs and Central Excise, Kolkata and I served at Kolkata upto January' 2003.

Thereafter, in the month of February' 2003 I was transferred and posted from Customs and Central Excise, Kolkata to N.C.B Imphal and at present I am serving upto August 2004 at Imphal whereas my whole family residing at Kolkata.

I, therefore, pray that double H.R.A shall be paid to me as per rule.

Yours faithfully

Sd/- Illegible

(RAJEN DAS)

Driver,
N.C.B.R.U, Imphal.

*Abesha
for review*

10. Weightage for promotion, etc.—Eligible officers shall be given due recognition in the matter of—

- (a) promotion in cadre posts;
- (b) deputation to Central tenure posts; and
- (c) courses of training abroad.

The general requirement of at least three years' service in a cadre post between two Central tenure deputations may be relaxed to two years in cases of meritorious service.

11. Entry in CR.—A specific entry shall be made in the CR of all employees who render full tenure of service..

12. Special (Duty) Allowance/Island Special Allowance.—Employees who have All India Transfer Liability on posting to (i) any station in the North-Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh, Sikkim and Mizoram will be granted Special (Duty) Allowance, and (ii) any station in the Island Territories of Andaman, Nicobar and Lakshadweep will be granted Island Special Allowance. (For rates and conditions governing the grant of these allowances see under 'Compensatory Allowances' in Section 4 of this Handbook).

13. Children's Education Allowance/Hostel Subsidy.—If the children do not accompany the employee, CEA will be admissible up to class XII to children studying at the last station of posting or any other station where they reside. If such children are put in hostels, Hostel Subsidy will be admissible without other restrictions. The concession is admissible to the officials transferred from one place to another within the North-Eastern Region also.

14. Benefit of double HRA.—Central Government employees posted to the specified States/Union Territories from outside the N-E Region who are keeping their families in rented houses or in their own houses at the last place of posting outside the N-E Region, will be entitled to HRA admissible to them at the old station, and also at the rates admissible at the new place of posting in case they live in hired private accommodation irrespective of whether they have claimed transfer T.A. for family or not subject to the condition that hired private accommodation or owned house at the last station of posting is put to bona fide use of the members of the family. These concessions are admissible also to those posted to Andaman and Nicobar Islands and Lakshadweep.

Those employees who have not been posted to the N-E Region from outside the N-E Region are not entitled to this benefit.

15. Retention of a allotment of alternate Government accommodation.—The facility of retention of Government accommodation will continue to be available. Licence Fee will be charged at normal rates whether the accommodation retained is the entitled type or below the entitled type. The facility of retention will be admissible for three years beyond the normal permissible period of retention.

*Attested
for Advocate*

प्रसा 217-0555
ग्राम 247-4589/247-1324
247-030
मारत राज्यांग
वित्त नियंत्रण (राजस्व विभाग)
आपक नियंत्रण व्यूह
पूर्व आवालिना गुरु
4/2 कराया रोड, एलामा 700 017
आ. ने. एस. एस. एस.
N.C.B. F. NO. 1/22/Estt/NCB/Cal/97



- 24 -

FAX. NO. 247-0556
TEL NO. 247-4589/247-1324
247-1039

ANNEXURE - VII

GOVERNMENT OF INDIA
MIN. OF FINANCE (DEPTT. OF REVENUE)
NARCOTICS CONTROL BUREAU
EASTERN ZONAL UNIT
4/2, KARAYA ROAD, CALCUTTA-700 017
गलामा, बिहार
Calcutta, the 12/1/2000.....

ORDER

Consequent upon his selection for appointment as Driver on 12/1/2000 vide the General of Inspection, Customs and Central Excise, New Delhi's Office UDUU1 1040/11/98 (E.R.U) dated 27/10/98, Shri Rajen Das, Driver of Narcotics Control Bureau, Regional Unit, Imphal is being relieved of his duties w.e.f. 14/1/2000 (A.M.). He is directed to report for duty to the Assistant Director, Directorate General of Inspection, Customs and Central Excise, East Regional Unit, Calcutta after availing normal joining time.

2. This issues with the approval of D.G., NCB received vide Fax (Min. of Fin.) 11/17(1)/98-Estt dated 7/1/2000.

12/1/2000
(R.K.SAHOO)
ADM. DIRECTOR, E.R.U, CAL.

Copy forwarded to:-

1. Shri Rajen Das, Driver, Narcotics Control Bureau, Regional Unit, Imphal.
2. Superintendent, NCB E.R.U, Imphal with the direction to relieve Shri Rajen Das. S/o, on 14/1/2000 (A.M.). Shri E. Nima Chand Singh, Sepoy will continue as Sepoy-cum-Evr. in R.U., Imphal.
3. Assistant Director of Inspection, D.G. General of Inspection, Customs and Central Excise, E.R.U. Unit Calcutta.
4. Dy. Director (Adm.), Narcotics Control Bureau, West Block-1, Wing No. 15, R.K.P. Bldg, New Delhi- 110066.
5. Pay and Accounts Officer, P.A.O., Min. of Finance, Deptt. of Revenue, Church Road Bldg, New Delhi- 110066.
6. Intelligence Officer(Hrds...) NCB E.R.U, Calcutta.
7. Accts. Section at NCB, E.R.U, Calcutta.

Attest
for Advocate



सत्यम् गप्ते

Gram : DICE

Fax : (033)247-3048

भारत सरकार

GOVT. OF INDIA

निरीक्षण महानिदेशालय

DIRECTORATE GENERAL OF INSPECTION

सीमा शुल्क एवं केन्द्रीय उत्पाद शुल्क,
पूर्वी क्षेत्रीय युनिट,
44, पार्क स्ट्रीट (द्वितीय तला)
कलकत्ता - 700016

Tel : (033)247-4751, 210-6138

E-Mail : diceeru@vsnl.com

Customs & Central Excise,
Eastern Regional Unit,
44, Park Street (2nd Floor)
Calcutta - 700016

Establishment Order

Dated: 46th January, 2003

Shri Rajen Das, Driver of Narcotics Control Bureau, Imphal, who was on deputation to the Eastern Regional Unit of the Directorate General of Inspection, Customs & Central Excise, Kolkata w.e.f 20.01.2000, is hereby relieved of his duties in the afternoon of 20.01.2003 after completion of deputation tenure with the direction to report for duty at his original place of posting from where he proceeded on deputation i.e. Narcotics Control Bureau, Regional Unit, Imphal.

sd/-

(P.K. Chattopadhyay)
Assistant Director of Inspection
DGICCE, ERU, Kolkata.

C. No.30-ERU/Estt./Gr.I/2000/ 111

Dated: 46th January, 2003

Copy forwarded for information and necessary action to.

✓ 1. Shri Rajen Das, Driver for compliance. He is directed to hand over the key of the Vehicle, Log Book and also his Identity Card to this office.

2. Regional Director, Narcotics Control Bureau, Kolkata.

3. Deputy Director, NCB, Regional Unit, Imphal

- contd. on p.2 -

After
the Advocate

3.A. Dy. Director (Admin.), Narcotics Control Bureau, West Block, No.-I, Wing No.5, R.K. Puram, New Delhi-110 066 with respect to letter F. No.II/17(4)/93-Estt/12107 dated 24.12.2002.

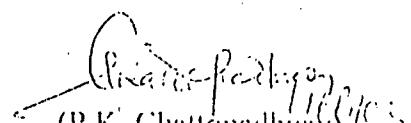
4. Addl. Director General (Admin.), Directorate General of Inspection, Customs & Central Excise, New Delhi. H.O. F. No.1040/11/98(ERU) dated 27.10.99 refers.

5. Pay & Accounts Officer, Dte. Gen. of Inspection, Customs & Central Excise, New Delhi.

6. Shri Bijendra Singh, Inspecting Officer (Admin.), DGICCE, New Delhi.

7. Bill Unit, DGICCE, ERU, Kolkata.

8. Office Copy.


(P.K. Chattopadhyay)
Assistant Director of Inspection
DGICCE, ERU, Kolkata.

FAX NO : 2223940
TEL NO : 2223940/2223938
Email - ncbimp@vsnl.net



GOVERNMENT OF INDIA
MIN. OF HOME AFFAIRS
DEPT. OF INTERNAL SECURITY
NARCOTICS CONTROL BUREAU
NORTH EAST REGIONAL UNIT
VIDEOCON HOUSE, 1st FLOOR
RAONA BAZAR, IMPHAL - 795 001

2/48/Acc ts-Misc/NCB/IMP/2000/370
N.C.B.F.NO.....

Date : 05/01/05

To :

Shri R.M.Iaene
Zonal Director
Narcotics Control Bureau
Eastern Zonal Unit, Kolkata - 17

A

Subject :- Double House Rent Allowance to Shri
Rajen Das, Driver, NCB(IU) Imphal -forwarding
of application thereof.

Sir,

I am to forward herewith an application
along with its enclosures as submitted by Shri Rajen Das,
Driver of this Unit for payment of Double H.R.A.e.c. 1/4/94
to 31/12/94 and Jan/2003 to till date which is self explanatory.

This is for your kind perusal and necessary
action from your end, please.

Enclo:- 10 (ten) sheets.

Yours faithfully,

as files

(CHANCE KEYSHING)

ASSISTANT DIRECTOR
NARCOTICS CONTROL BUREAU (EU)
IMPHAL

Affid
Advocate